[श्री दलवीर सिंह]

बात नहीं समझता । इस के साथ ही साथ, जो बीम गिरा है, उसका एक सैम्पिल मैं लाया हूं और यदि माननीय उपाध्यक्ष महोदय परमिट करते हैं, तो मैं संसद के समक्ष इसको प्रस्तुत करूंगा । आप इस की जांच करें कि यह कैसी लकड़ी है । आप स्वयं मौके पर जा कर देखें कि किस तरह की सड़ी हुई लकड़ी की सेंटरिंग हुई है और वहां पर जो सीमेंट वगैरह जिस मात्रा में मिलाया गया है, वह पर्याप्त नहीं है ।

इस के साथ साथ मैं यह भी निवेदन करना चाहता हूं कि वहां की जनता में इस पर काफी रोष है । मैं सिर्फ यही प्रश्न पूछना चाहता हूं कि मलबा किस तारीख तक आप हटवा देंगे और दूसरा यह है कि मुआविजा देने की जो घोषणा आप ने की है, उसको बढ़ाया जाए । मैं यह भी कहना चाहता हूं कि जो आंकड़े आप ने दिये हैं और जो रिपोर्ट पुलिस ने दी है, उससे वे भिन्न हैं । पुलिस रिपोर्ट कुछ और कहती है। आप 40 कहते हैं, इसमें मुझे शंका है और मैं समझता हूं कि मलबे के नीचे अभी भी लाशें होंगी । जब इतना मलबा गिरा है, तो आप कह सकते हैं कि मलबे के नीचे और आदमी नहीं है । मैं पुनः मंत्री जी से निवेदन करना चाहता हूं कि जो मुआवजे की राशि है, उसको ज्यादा से ज्यादा बढ़ाया जाए ।

SHRI A.B. A. GHANI KHAN CHAUDHURY: Mr. Deputy-Speaker, Sir, we are awaiting the report of the D.G.M.S. I do not know why this big junk is not removed. Probably the DGMS people are working there. As soon as the clearance is given, it will be removed.

In regard to compensation, according to the rate prescribed under the Workmen's Compensation Act, it is to be paid by the contractor. About employing someone from the deceased family, if we get suitable people, certainly, we shall look into that.

12.55 hrs.

ANNOUNCEMENT *RE* ACCEPTANCE BY CHAIRMAN, ESTIMATES COMMITTEE (1978-79) OF GOVERNMENT'S REPLIES INDICATING ACTION TAKEN ON RECOMMENDATIONS ETC. CONTAINED IN CERTAIN SECRET REPORTS OF SUB-COMMITTEE OF DEFENCE

MR. DEPUTY-SPEAKER: I have to inform the House that the Chairman, Estimates Committee has intimated the Speaker that he has accepted the replies of Government indicating action taken on the recommendations and conclusions contained in the five *ad-hoc* Secret Reports of the Sub Committee on Defence—Estimates Committee, 1978-79—on the subject of modernisation of Defence which were forwarded to the then Deputy Prime Minister and the Ministry of Defence in April-May, 1979

12.56 hrs.

MATTER UNDER RULE 377

(i) DEMAND FOR EARLY RELEASE BY SALT COMMISSIONER OF UNUTILISED LAND FOR CONSTRUCTION OF HOUSES THEREON BY BOMBAY MUNICIPAL CORPORATION

PAL CORPORATION

DR. SUBRAMANIAM SWAMY (Bombay North-East): Sir, Bombay is a fast growing city. Therefore, land is urgently required for housing of poor and middle classes. The lands originally meant for panning salt is lying untilised now, but the salt Commissioner under the Central Government is not releasing such lands to the Bombay Municipal Corporation. The proposals are still pending with the Salt Pan authorities whose lands are required by the Corporation for implementing the reservations made in the Development Plan of the Corporation.